

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri R.Krishnamoorthy, Member**
- 3. Shri V.S.Verma, Member**

**Petition No.76/2006**

**In the matter of**

Surrender of Inter-State trading licence granted to Malaxmi Energy Trading Private Limited.

**And in the matter of**

Malaxmi Energy Trading Private Limited ...

**Applicant**

**ORDER**

By order dated 12.12.2006, Malaxmi Energy Trading Private Limited (METPL) was granted trading licence for Category `A`. Consequent to the notification of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009, the licence stands recategorised as category `III`. METPL vide its affidavit dated 1.6.2009 proposed to surrender the trading licence. METPL has submitted that due to grave economic recession, it has not been able to undertake any inter-State trading in electricity. METPL has confirmed that it does not have any outstanding liability towards any party on account of the trading licence granted to its.

2. The regulations provide for cancellation of trading licence on the request of licensee. Accordingly, the request of MEPTL to surrender the Category `A` licence is accepted. The trading licence granted to METPL shall be cancelled.

**Sd/-**  
**(V.S. VERMA)**  
**MEMBER**

**sd/-**  
**(R.KRISHNAMOORTHY)**  
**MEMBER**

**sd/-**  
**(DR.PRAMOD DEO)**  
**CHAIRPERSON**

**New Delhi dated the 25<sup>th</sup> August 2009**